

FIR No. 967/2015
PS Ranhola
State Vs. Vikas @ Sagar S/o Sh. Lala Bhai
U/s 457/323/382/392/397 IPC & 25/54/59 Arms Act

06.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Bhisim Dutt, Ld. LAC for the applicant/accused namely Vikas @ Sagar from DLSA, West, Tis Hazari, Delhi through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Reader of the court has submitted that so far the report of concerned Jail Superintendent has not come as per last order.

On request be awaited.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State.

Shri Bhism Dutt, Ld. LAC for the applicant/accused namely Vikas @ Sagar from DLSA, West, Tis Hazari, Delhi through video conferencing through CISCO Webex App.

Ld. Addl. P.P. for the State is also connected through video conferencing through CISCO Webex App.

Downloaded printout of the report of Superintendent, Central Jail No. 03, Tihar, New Delhi dated 06.07.2020 has been received.

It is 3:20 PM now.

Heard. Perused.

The application under consideration was for furnishing the personal bond on behalf of UTP Vikas @ Sagar S/o Sh. Lala Bhai. In the report of Superintendent, Central Jail No. 3, Tihar, New Delhi it is mentioned that the office did not receive any release order till date in respect of accused Vikas @ Sagar and further it came to the notice of the office that the said accused had filed bail application on his own through DLSA and did not inform the office regarding the bail order. It is further reflected in the said report of Superintendent, Central Jail No. 3, Tihar, New Delhi that accused Vikas @ Sagar S/o Sh. Lala Bhai

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has been released from this jail on 06.07.2020 under the Hon'ble High Court order dated 09.04.2020. Order dated 04.07.2020 reflects that necessary directions were contained in order dated 09.04.2020 of the Hon'ble High Court of Delhi passed in case tiled as 'Court of its own motion Vs. State, in W.P. (CRL.) 779/2020.

Overall facts and circumstances reflects that the concerned Jail Superintendent ought to have been vigilant and careful enough so that the needful could have been done earlier. Concerned Jail Superintendent is directed to remain more careful and vigilant in future so that no inconvenience/ hardship is caused to any concerned person. Said report also reflects that Superintendent has regretted for the inconvenience caused to the court and further reported that utmost care shall be taken in future. The court hopes that utmost care shall be taken in future while dealing with all the matters.

Ld. LAC for the applicant/accused and Ld. Addl. P.P. for the State submits that since the applicant/accused has been released from the jail, therefore, nothing survives in the present matter and, therefore, the application under consideration may be disposed off.

Copy of personal bond dated 06.07.2020 is also annexed with report of Superintendent, Central Jail No. 3, Tihar, New Delhi

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dated 06.07.2020.

In view of above submissions, the present application stands disposed off accordingly.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information and compliance.

Concerned Jail Superintendent is directed to send the original of the report bearing No. F.3/SCJ-03/AS(UT)/2020/2421 dated 06.07.2020 also so that the same may be kept on record.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
06.07.2020